## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-1120/MB/MAH/2017

IN THE MATTER OF:

BMS International (Bombay) LLP

.. Applicant/Petitioner

Vs.

SVOGL Oil & Gas Energy Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

For the Respondent

ORDER

The matter has been transferred from Mumbai Bench of NCLT because against the Corporate Debtor, petitions are pending before this Bench.

Let the notices be issued for 26<sup>th</sup> October, 2017 to the parties. List the matter on 26<sup>th</sup> October, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 V. Sethi